

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 207
IB-508/ND/2020

IN THE MATTER OF:

Mr. Nitin Gupta

...PETITIONER

Vs.

M/s. ILD Millennium Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 08.01.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

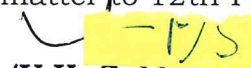
For the Petitioner/Operational-creditor :Mr. Nitin Gupta, Petitioner in person.

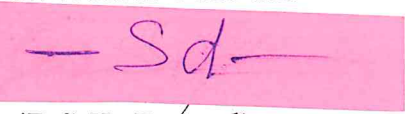
For the Respondent/ Corporate-debtor :Mr. Aseem Talwar, Advocate.

ORDER

IA No. 1724 of 2020

IA No.1724 of 2020 is allowed and the Ld. counsel for the operational creditor may take necessary steps to file additional affidavit and additional document by serving an advance copy to the counsel for the corporate debtor. Ld. counsel for the corporate debtor has submitted that they have complied with the order dated 7.12.2020 and filed vakalatnama and prayed for grant of time for filing the reply. Ld. counsel's prayer is acceded to. Ld. counsel for the corporate debtor may file the reply after taking the additional affidavit and documents also into account within next two weeks. The affidavit as well as documents filed along with the application have been taken on record. Post the matter to 12th February, 2021.


(V.K. Subburaj)
Member (T)


(P.S.N. Prasad)
Member (J)

(Annu)